

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO.
~~T.A.N.O.~~

382 of 1993

DATE OF DECISION 20-10-97

Mr. V.P. Ramnarain

Petitioner

Advocate for the Petitioner [s]

Versus

Union of India and others

Respondent

Mr. A.S. Kothari

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan

: : Member (A)

The Hon'ble Mr. P.C. Kannan

: : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Shri V.P. Pamnarin,
Plot No. 89, Ward 12/B,
Near Mamlatdar Office,
Gandhidham (Kutch)

(Advocate :

Versus

- 1) The Union of India, notice
to be served through
the General Manager,
Western Railway,
Churchgate, Bombay.
- 2) Divisional Railway Manager,
Western Railway,
Ajmer.
- 3) The Station Master,
Western Railway,
Gandhidham, Kutch.

(Advocate : Mr. A.S. Kothari)

DRAWAL ORDER

O.A. No. of 382 of 1993.

Date : 20-10-97

Per : Hon'ble Mr. V. Radhakrishnan

Neither applicant nor his advocate is present.

Dismissed for default.


(P.C. KANNAN)
Member (J)


(V. RADHAKRISHNAN)
Member (A)

pt

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

Application No.

01/382/92

Transfer Application No.

CERTIFICATE

Certified that no further action is required to be taken
and the case is fit for consignment to the Record Room(Decided).

Date:- 02/11
Countersign:-

Signature of the Dealing
Assistant

Section Officer

10/11/92

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

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